

**SUPREME COURT OF INDIA**

National Insurance Co. Ltd.

Vs.

Ghan Shyam Yadav

C.A.No.3614 of 2008

(S.B. Sinha and Lokeshwar Singh Pantia JJ.)

14.05.2008

**ORDER**

1. Nobody appears on behalf of the respondents despite service of notice. Leave granted. Keeping in view the decision of this Court in *Ishwar Chandra vs. Oriental Insurance Co. Ltd.*<sup>1</sup>, we grant liberty to the appellant to recover the amounts paid and/or to be paid to the claimants, from the owner of the vehicle. The appeal is disposed of accordingly.

<sup>1</sup>2007 (4) SCALE 292